

HIGH COURT OF ORISSA: CUTTACK

Letter No. XXXIII- 17/2020-21- 452 (30) /Dated: 12.01.2021

From

Shri Anupam Patra,
Central Project Coordinator

To

The District Judge (All)

Sub: Issuance of appropriate notice through wide publicity for inviting willingness from eligible retired employees of the District and Subordinate Courts to carry out the verification work of the ongoing scanning and digitization work

Madam/Sir,

In inviting reference to the subject cited above, I am directed to say that Hon'ble Court have directed to obtain willingness of eligible retired employees of District and Subordinate Courts who have adequate experience in dealing with judicial records for carrying out the verification work of the ongoing scanning and digitization work in accordance with guidelines issued in this regard by the State Government. Such guidelines issued by the State Government is enclosed herewith for kind reference.

In the above context, I am directed to request to issue appropriate notice through wide publicity for inviting such willingness from retired employees of the District and Subordinate Courts of Your Judgeship who have adequate experience in dealing with judicial records.

Further, I am directed to intimate that interested and eligible retired employees of the Subordinate Courts may submit their applications clearly stating therein the basis of their experience in dealing with judicial records directly to the Orissa High Court for consideration on or before 22.01.2021 positively.

The notice in the above regard may be issued in the manner stated above immediately.

This may please be treated as urgent.

Enclosures: As above

Yours faithfully,


Central Project Coordinator

GOVERNMENT OF ODISHA
FINANCE DEPARTMENT

No. Pen-73/18 - 7022 /F.,

Date: 17.03.2018

OFFICE MEMORANDUM

Sub: Fixation of consolidated remuneration on engagement of the retired Government Servant.

The fixation of re-employment pay of pensioners is guided by Finance Department Office Memorandum No. 5554/F., dated 16.02.2012 and Guidelines relating to re-employment of contractual basis with consolidated remuneration is guided by Finance Department Office Memorandum No. 8852/F., dated 12.03.2012.

2. Now after careful consideration Government have been pleased to supersede the aforesaid Memoranda and have decided to fix the consolidated remuneration on engagement of the retired Government servants in the following manner.

3. On engagement, the retired Government servant will avail remuneration only in consolidated manner as per prescribed remuneration structure attached to the Level in the Pay Matrix as given in table below:

Sl. No.	Levels under ORSP Rules, 2017	Consolidated Remuneration (per month)
(1)	(2)	(3)
1	15,16 & 17	Rs.42,000/-
2	11,12,13 & 14	Rs.30,000/-
3	5,6,7,8,9 & 10	Rs. 13,000/-
4	1,2,3 & 4	Rs. 6,500/-

The above remuneration on engagement of retired Government servants is excluding the Pension and T.I. which he/she avails.

4. There may be requirement of expertise and talent of specialised nature certain occasion for a particular purpose and specific tenure. The Government in such exceptional circumstances may go for engagement of suitable retired Government Servants. In such exceptional cases, the quantum of the remuneration may be decided on a different principle. The terms of engagement and the remuneration in such exceptional cases will be determined and finalised only on prior concurrence of the Finance Department.

✓ 5. Prior concurrence of Finance Department in all cases will be obtained before any engagement and in subsequent engagement order is issued. The order must state the UOR No. of the Finance Department in each occasion.

6. The Office Memorandum is not applicable to the Allopathic Doctors & Teachers who have been engaged after their retirement as separate orders to be issued by the H & F.W. Department after concurrence with Finance Department. It will also not apply to the engagement of retired Government servants in the constitutional/ statutory post and to any Commission as ordered by Government from time to time.

7. The Fixation of remuneration on engagement of retired Government servants shall come into force with effect from 01.10.2017. Re-employment pay/ remuneration fixed earlier shall accordingly be revised as per this Office Memorandum.

(T.K. Pandey)

Principal Secretary to Government

FINANCE DEPARTMENT

No. 8852/F,
Pen-269/2011

dated 12.03.2012

OFFICE MEMORANDUM

Sub: Guidelines relating to re-employment on contractual basis with consolidated remuneration.

Ref: F.D. O.M. No.5554/F dated 16.02.2012.

Government, taking into account the functional necessity, personnel policy and availability of required personnel consider re-employment on contractual basis on payment of consolidated remuneration. Hence, it is considered appropriate and expedient to modify F.D.O.M. No. 5554/F dated 16.02.2012 with the following substitutions:

1. In para 3 of the aforesaid Office Memorandum the following shall be substituted namely:

(a) Government also, at times, re-employs personnel on contractual basis with consolidated remuneration. Ordinarily such re-employment is resorted to against sanctioned posts carrying prescribed scale of pay. In such cases, the consolidated remuneration of the re-employed personnel shall be fixed in terms of Finance Department letter No. 40545 dated 29.08.2009. In other words, the re-employed personnel will be entitled to consolidated remuneration at a rate equal to the minimum of the pay admissible to the regular post against which the re-engagement has been made.

(b) At times, however, the retired Government personnel are re-employed as advisors or consultants even without regular sanctioned posts. In those cases, consolidated remuneration of the re-employed personnel shall be fixed in such a manner so that the sum total of the consolidated remuneration along with his/her pension(including TI on pension) does not exceed the gross pay and allowances drawn by the employee concerned on the date of his/ her retirement. Furthermore, care should be taken in such cases to ensure that the consolidated remuneration of the personnel concerned does not exceed his/her pre-retirement pay as provided in para 4(b) of Finance Department Office Memorandum No. 38242/F dated 09.11.1994.

(c) However, there may be requirement of inducting retired personnel having specialized domain knowledge, experience and expertise for some assignments for a specific tenure. Re-employment of this nature may be considered either against sanctioned posts or in exceptional cases, even without any sanctioned post. With a view to getting the services of retired personnel having appropriate expertise, experience and skill sets for such assignments, it may be necessary to fix their remuneration in these cases, exceeding the limits imposed vide para 3 (a) and 3 (b) above. The terms of contract including consolidated remuneration in such cases may be determined by the Administrative Departments prior concurrence of Finance Department.

2. The Administrative Department shall accordingly submit their proposal on fixation of pay on re-employment officer-wise separately enclosing the copy of the L.P.C and P.P.O of the officer concerned.

The existing orders/circulars on this subject are superseded to the above extent.

Sd/-J.K Mohapatra
Principal Secretary to Government